

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF
MABSOOT BUILDHOMES INDIA PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Mabsoot Buildhomes India Private Limited
2.	Date of incorporation of corporate debtor	01/07/2013
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies -Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U70109DL2013PTC254691
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office: Property No 63, Top Floor, Bharat Nagar, New Friends Colony, South Delhi, 110065
6.	Insolvency commencement date in respect of corporate debtor	02 May 2023, vide order of NCLT New Delhi Bench IV in CP (IB) – 778 (ND)/2021 The copy of order was available on 08 May 2023 at the NCLT portal.
7.	Estimated date of closure of insolvency resolution process	29 October 2023 (180 days from insolvency commencement date i.e. 02 May 2023)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Ajit Gyanchand Jain, Reg. No. IBBI/IPA-001/IP-P00368/2017-18/10625
9.	Address and e-mail of the interim resolution professional, as registered with the Board	204, Wall Street-1, Near Gujarat College, Ellisbridge, Ahmedabad-380006; Email: ajit@vcanca.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	204, Wall Street 1, Near Gujarat College, Ellisbridge, Ahmedabad-380006; Email: cirp.mbipl@gmail.com
11.	Last date for submission of claims	22 May 2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not applicable at present
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not applicable at present
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	a) https://ibbi.gov.in/home/downloads ii) Physical Address: same as mentioned in point 10 and iii) Email IRP at: cirp.mbipl@gmail.com b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Mabsoot Buildhomes India Private Limited** on **02 May 2023**.
The Order received on **08 May 2023**.

The creditors of **Mabsoot Buildhomes India Private Limited**, are hereby called upon to submit their claims with proof on or before **22 May 2023** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 10 May 2023
Place : Ahmedabad



Ajit Gyanchand Jain
Interim Resolution Professional
Reg. No. IBBI/IPA-001/IP-P00368/2017-18/10625